

(b) whether Government are aware that the employees are agitated by this cut; and

(c) what steps Government propose to take in order to secure the restoration of the cut in the bonus rate?

**The Minister of Labour (Shri V. V. Giri):** (a) While in recent years the Bank has been paying a bonus equivalent to three months' salary, it has reduced the bonus for the year 1952 to two months' salary.

(b) Government have received representations on behalf of the employees of the Bank.

(c) The whole question is under consideration.

#### MUNICIPAL EMPLOYEES

**654. Shri Ramananda Das:** (a) Will the Minister of Labour be pleased to state whether Municipal employees such as sweepers, scavengers, etc., come under the Indian Trade Union Act and Indian Trade Dispute Act and other labour laws of the country?

(b) Is it a fact that in many States these categories of Municipal labourers are excluded from the scope of Trade Union Act and other labour laws and they do not get the facility of Labour Act and Labour Welfare measures of the Government of India?

**The Minister of Labour (Shri V. V. Giri):** (a) and (b). Municipal employees such as sweepers and scavengers come under the purview of the Indian Trade Unions Act, the Industrial Disputes Act and the Minimum Wages Act. Other labour laws such as Mines Act, Factories Act are applicable only to special classes of workers. Government have no information if the Municipal employees of these categories are denied the benefits of the provisions of Labour Acts. Information is being collected from State Governments and will be laid on the Table of the House in due course.

#### ACQUISITION OF LAND IN TRIPURA

**655. Shri Biren Dutt:** (a) Will the Minister of Transport be pleased to state how much private land has been acquired by the Government of Tripura or requisitioned for constructing Teliamura-Khoai, Khoai-Kazachera and Udaipur-Agartala Roads?

(b) What compensation has been given to peasants who have been evicted from these lands?

(c) If the answer to part (b) above be in the negative, when do Government propose to give that compensation and at what rate?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Excepting a short strip of land just requisitioned for the Khowai-Kalacherra road, only 80.76 acres of land have recently been acquired for the Khowai-Taliamura road. The Udaipur-Agartala road was constructed long ago and no land has been acquired recently for it.

(b) Nothing so far.

(c) Payment of compensation will be made after the rate of compensation is fixed by the Land Acquisition Court.

#### MINOR IRRIGATION WORKS

**656. Shri Janardhan Reddy:** Will the Minister of Food and Agriculture be pleased to state:

(a) the amount granted towards minor irrigations in various States of India, by the Central Government in 1952-53; and

(b) the amount granted to the Hyderabad State in 1952-53.

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) A loan of Rs. 910.38 lakhs and a grant of Rs. 203.13 lakhs.

(b) A loan of Rs. 79 lakhs.

#### REQUIREMENTS OF STORES IN CONNECTION WITH RAILWAY CENTENARY EXHIBITION

**657. Shri U. S. Dube:** (a) Will the Minister of Railways be pleased to state whether the Northern Railways issue a fortnightly bulletin of their requirements of purchases, etc.?

(b) If so, did they mention their requirements in respect of the paints required for Railway Centenary Exhibition?

(c) Is it a fact that paints worth rupees forty thousand have been purchased from the Anglo Dutch Paint Works without calling for any tenders or making a mention of the requirement in any of the bulletins?

(d) If the answer to part (c) above be in the affirmative, what are the reasons for departure from the ordinary practice of calling for tenders?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes, by Bulletins and by limited tenders in cases of urgency.